

1978

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Reg. by Act..... 1988, S-28 Sel. I

THE PASSPORTS (AMENDMENT) ACT, 1978

NO. 31 OF 1978

[18th August, 1978.]

An Act to amend the Passports Act, 1967.

Be it enacted by Parliament in the Twenty-ninth Year of the Republic of India as follows:—

Short title. Amendment of section 5.

1. This Act may be called the Passports (Amendment) Act, 1978.

2. In section 5 of the Passports Act, 1967 (hereinafter referred to as the principal Act),—

15 of 1967.

(a) for sub-section (1), the following sub-sections shall be substituted, namely:—

(1) An application for the issue of a passport under this Act for visiting such foreign country or countries (not being a named foreign country) as may be specified in the application may be made to the passport authority and shall be accompanied by a fee of rupees fifty.

Explanation.—In this section, "named foreign country" means such foreign country as the Central Government may, by rules made under this Act, specify in this behalf.

(1A) An application for the issue of—

(i) a passport under this Act for visiting a named foreign country; or

(ii) a travel document under this Act, for visiting such foreign country or countries (including a named foreign country) as may be specified in the application or for an endorsement on the passport or travel document referred to in this section,

may be made to the passport authority and shall be accompanied by such fee (if any) not exceeding rupees fifty, as may be prescribed.

(1B) Every application under this section shall be in such form and contain such particulars as may be prescribed;'

(b) in sub-section (2), in the opening paragraph, after the words "an application", the words "under this section" shall be inserted.

- 5 of 1898.  
2 of 1974.

3. In section 13 of the principal Act, in sub-section (2), for the words and figures "section 61 of the Code of Criminal Procedure, 1898", the words and figures "section 57 of the Code of Criminal Procedure, 1973" shall be substituted.

Amendment of section 13.
- 5 of 1898.  
2 of 1974.

4. In section 14 of the principal Act, in sub-section (2), for the words and figures "Code of Criminal Procedure, 1898", the words and figures "Code of Criminal Procedure, 1973" shall be substituted.

Amendment of section 14.
- 7 of 1947.

5. In section 23 of the principal Act,—

  - (a) the words and figures "the Foreign Exchange Regulation Act, 1947" shall be omitted;
  - (b) after the words, brackets and figures "the Foreigners Law (Application and Amendment) Act, 1962", the words and figures "the Foreign Exchange Regulation Act, 1973" shall be inserted.

Amendment of section 23.
- 42 of 1962.  
46 of 1973.

6. In section 24 of the principal Act,—

  - (a) in sub-section (2),—
    - (i) after clause (e), the following clause shall be inserted, namely:—  
" (ee) specifying the foreign country for the purposes of the Explanation to sub-section (1) of section 5;";
    - (ii) in clause (f), for the words "issue or renewal of a passport", the words, brackets, figures and letter "issue or renewal of a passport for visiting a foreign country referred to in sub-section (1A) of section 5" shall be substituted;
  - (b) in sub-section (3), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

Amendment of section 24.
- 7. Where any application for the issue or renewal of a passport is made to the passport authority on or after the date of introduction of the Passports (Amendment) Bill, 1978 in Parliament but before the date on which the Bill as passed by the Houses of Parliament receives the assent of the President, the applicant shall be required as from the commencement of this Act to pay in respect of such application the difference between the fee payable under section 5 of the principal Act, as amended by this Act and the amount already paid by him towards fee under the said section as it stood immediately before such amendment.

Transitional provision.